



**IN THE INCOME TAX APPELLATE TRIBUNAL
RANCHI BENCH, RANCHI**

(SMC)

BEFORE SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.40/RAN/2024

Assessment Year:2005-06

Harish Kumar Vig. East Singhbum	Vs.	ACIT, Central Circle
PAN/GIR No. AAWPV5557B		
(Appellant)	..	(Respondent)

ITA No.41/RAN/2024

Assessment Year:2005-06

Jawahar Lal Vig. East Singhbum	Vs.	ACIT, Central Circle
PAN/GIR No. AAWPV5558B		
(Appellant)	..	(Respondent)

ITA No.42/RAN/2024

Assessment Year:2005-06

Om Prakash Jaggi. East Singhbum	Vs.	ACIT, Central Circle
PAN/GIR No. ACRPJ8412G		
(Appellant)	..	(Respondent)

Assessee by : None (Petition filed)
Revenue by: Shri Khubchand T.Pandya, Sr.DR

Date of Hearing: 15/01/2025
Date of Pronouncement: 16/01/2025

ORDER

1. At the outset the Id. AR of the assessee for the above captioned appeals had filed the following petition which is self-explanatory in nature:

Before,

The Hon'ble Members

Income Tax Appellate Tribunal

Ranchi Bench, Ranchi.

Ref: ITA 40/RAN/2024, ITA 41/RAN/2024 and ITA 42/RAN/2024

Subject- Hearing dated 15.01.2025

Respected Sir,

Most humbly it is to state that, in the above referred case hearing was scheduled on 14.01.2025 and as per the instruction of the assessee has obtain for **Vivad Se Vishwas scheme** which has been intimidated by the Authorized representative of the assessee to the Hon'ble Bench. Therefore, prayed hereby kindly consider the same and appropriate action may be taken by the Hon'ble Bench.

For this the assessee shall ever Pray.

Thanking You



**Sharwan Kumar Jha
(AR of the assessee)**

2. That as evident from the aforestated petition the said assesses have intended to proceed for the Vivad se Vishwas Scheme of the Department which is extended up to 31st March, 2025 as the date of final application. Having placed on record such petition it is clear that all these assesses are proceeding for Vivad Se Vishwas Scheme. Therefore, no purpose shall be served keeping these matters pending before the Tribunal since the assessee has taken recourse of settlement through the referred Scheme of the Department.

3. Accordingly, all these matters are treated as withdrawn, hence dismissed as withdrawn by the assessee with the rider that in case the assessee fails to achieve a logical end regarding the matters through the Vivad Se Vishwas Scheme meaning thereby if they cannot get through the said Scheme in such a case as per permissible parameters of law they shall be able to apply for restoration of these appeals. The Ld. DR fairly conceded to the above. The captioned assesses were represented through the petition filed on record by the Ld. AR.

4. In the result the appeals of the assesses are dismissed as withdrawn.

Order pronounced in the open court on 16 /01/2025.

Sd/-
(Partha Sarathi Chaudhury)
JUDICIAL MEMBER

Ranchi;
S.S, SPS

Dated 16 /01/2025

Copy of the Order forwarded to:

1. The Appellant:
Jawahar Lal Vig

2. The Respondent:
ACIT Central Circle
3. The CIT(A)- NFAC, Delhi
4. Pr.CIT,Ranchi
5. DR, ITAT,
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Ranchi

		Date	Initial	
1.	Draft dictated on	15.01.2025		Sr.PS
2.	Draft placed before author			Sr.PS
3.	Draft proposed & placed before the second member			JM
4.	Draft discussed/approved by Second Member.			JM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS
6.	Kept for pronouncement on			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the OS			
9.	Date on which file goes to the SPS			
10.	Date of dispatch of Order.			